

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

THIS THE 6TH DAY OF NOVEMBER, 1997

Original Application No. 1170 of 1996

HON.MR.JUSTICE B.C.SAKSENA,V.C.

HON.MR.D.S.BAWEJA, MEMBER (A)

Madan Pal, son of Sri Risal singh,
Resident of 205 Sarai Bahleem,
Post Office Lisari Gate, Meerut

... . . Applicant

Versus

1. Union of India through Secretary
Ministry of Labour, New Delhi.
2. Chief Commissioner
Central Employees Provident Fund,
Ministry of Labour, New Delhi.
3. Regional commissioner,
Employees Provident Fund,
Nidhi Bhawan, Sarvodaya Nagar
Kanpur.
4. Sub Regional Commissioner,
Sub Regional Employees Provident
Fund Office, Haldwani
District Nainital

... . . Respondents

O R D E R (Oral)

JUSTICE B.C.SAKSENA,V.C.

Heard learned counsel for the applicant. The applicant was working as an LDC with the opposite party. He had submitted a resignation letter dated 8.3.1990. The applicant further states that no action was taken on the resignation letter and vide a letter dated 3.5.90 the applicant sought cancellation of the resignation letter and for a direction to allow the applicant to resume his duty. The applicant in the circumstances has sought a relief of a direction to be issued to the respondents to allow ~~the~~ applicant to withdraw his resignation letter, dated 3.5.90. Further prayer in the OA is for a direction to the respondents to allow the applicant to resume his duty on the ~~basis~~^{post} of LDC in pursuance of the ^{appointment} letter dated 10.1.90. This OA was filed on 4.11.96 after a lapse of

1 B.C.R

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almost six years. The petition is highly belated and suffers from laches. It is accordingly dismissed summarily.

J. R. [Signature]
MEMBER (A)

Dated: 6th November, 1997

B. Chakraborty
VICE CHAIRMAN

Uv/